

C.A.No. 133 OF 2001

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NOS. 6 & 7@@
CCCCCCCCCCCCCCC

IN

CIVIL APPEAL NO. 133 OF 2001@@
EE

Satish Rawat ...Appellant

Versus

Union of India & Ors. ...Respondents

O R D E R

.SP2
.....L.....I.....J
I.A.No. 6 & 7 are dismissed.

.SP1
.....J
[S. RAJENDRA BABU]

.....J
[S.B. SINHA]

.....J
[AR. LAKSHMANAN]

New Delhi,
February 28, 2003.

.PA
ITEM No.2 Court No. 2 SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 6 & 7 In
Civil Appeal No.133/2001

SATISH RAWAT Appellant (s)

VERSUS

UNION OF INDIA & ORS. Respondent (s)

(For clarification/modification of Court's order dated 26.8.2002 and office report)

Date : 28/02/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Appellant (s)/ Mr. R.K. Maheshwari, Adv.
Respondent(s)/
Applicants Mr. L.N. Rao, Sr. Adv.
 Mr. Braj Kishore Mishra, Adv.
 Ms. Aparna Jha, Adv.

 Mr.P.P. Malhotra, Sr. Adv.
 Mr. B. Krishna Prasad, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

I.As. are dismissed in terms of the signed order.

.SP1

(Meenu Sethi)
Court Master

(Om Prakash)
Court Master

Signed order is placed on the file